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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 724 of 1995

with

M.A. No. 2643 of 1998

New Delhi, this the 22nd day of February, 1999

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

HON'BLE MR. T.N. BHAT, MEMBER (J)

Mrs. Jasbir Kaur Dang
W/o Shri S.S. Dang,
R/o 7943/4, Gali No.6, Arakshan Road,
Paharganj,
New Delhi.
(By Advocate: Sh. G.K. Aggarwal)

Applicant
Vs.

1. Union of India
Ministry of Defence
Government of India, South Block,
New Delhi through its Secretary.
2. The Joint Secretary and
Chief Administrative Officer,
Ministry of Defence,
Govt. of India;
C-II Huments, South Block,
New Delhi.
3. Shri Hans Raj Gaba
Assistant, R&D, Sena Bhavan, B Wing,
Ministry of Defence,
Government of India,
New Delhi.
(Sh. Trilochan Rout, Sr. Administrative Officer,
Presenting Officer)

.... Respondents.

ORDER (ORAL)

Delivered by Hon'ble Shri S.R. Adige, Vice Chairman (A)

Heard both the sides.

2. The CAT PB order dated 19.4.91 in
O.A. No. 1590/88 Sher Singh Vs. UOI relied upon by
respondents to deny applicant the claims pressed
in the present OA has been quashed and set aside

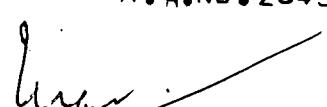
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by the Hon'ble Supreme Court by order dated 19.11.98 in CA No.7295/96, in view of their judgments in CA No.4133-4134/84 D.P.Sharma & Ors. Vs. UOI & Anr. decided on 21.2.89 and U.P.(C) No.493/90 R.K.Khosla Vs. UOI & another decided on 9.1.91. In the latter judgment the Hon'ble Supreme Court had held that the judgment in D.P.Sharma's case (*supra*) would also be applied to persons who were similarly placed. In the aforesaid order dated 19.11.98 respondents were directed to dispose of the claims of appellant Sher Singh in terms of the judgments in D.P.Sharma's case (*supra*) and R.K.Khosla's case (*supra*).

3. Respondents themselves admit in para 3 of their reply to this OA that applicant is similarly placed as Shri Sher Singh applicant in OA No.1590/88.

4. In the light of the foregoing, this OA is disposed of with a direction to respondents to dispose of applicant's claim in terms of the Hon'ble Supreme Court's order dated 19.11.98 in Sher Singh's case (*supra*) within 3 months from the date of receipt of a copy of this order. No costs.

5. M.A.No.2643/98 also stands disposed of.


(T.N.BHAT)
MEMBER (J)


(S.R.AODIGE)
VICE CHAIRMAN (A).